

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2989/2004

MA 954/2005
MA 1987/2005

New Delhi, this the 17th day of March 2008

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)
HON'BLE MRS. CHITRA CHOPRA, MEMBER (A)

1. AFHQ Civilian Officers Association
Through its President
R. Tanwar,
Sector 12/318, R.K. Puram,
New Delhi-110022
2. Shri S.L. Mehra,
26/98, Shakti Nagar,
Delhi-110007

(By applicants in person)

... Applicants
(in person)

VERSUS

1. Union of India through
The Secretary to the Government of India,
Ministry of Defence, South Block,
New Delhi-110011
2. The Joint Secretary (Trg) and CAO,
Ministry of Defence,
'E' Block, Hutmants, New Delhi-110011

... Respondents

(By Advocate Shri T.C. Gupta)

O R D E R (ORAL)

By Hon'ble Mrs. Meera Chhibber, Member (J):-

It is stated by the applicant, who appears in person, that the matter has now been finally settled by Hon'ble Supreme Court in Civil Appeal No.1384/2008 vide detailed judgment dated 19.2.2008, copy of same has been produced and taken on record. In view of above, applicant states that his grievance does not survive any longer, therefore, he is not pressing this OA. Accordingly, this OA is dismissed as withdrawn.

2. MA 1987/2005 for placing on record the judgment dated 01.9.2005 in OA 2484/2004 is allowed. Further, since OA is finally decided, MA 954/2005 also stands disposed of.

Chitra Chopra
(Mrs. Chitra Chopra)
Member (A)

/gkk/

Meera Chhibber
17/3/08
(Mrs. Meera Chhibber)
Member (J)